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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: The 10th of May, 1995 O.A. 1548/94
N.N.Singh Applicants.

Versus
The UNION of INDIA & Ors. Respondents.

Counsel for the Applicant:

Shri S.K.Varma
Shri S.Varma

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Hon'ble Mr. T.L.Verma, Member-3

Heard Shri S.K.Varma, learned counsel
for the applicant on admission.

2. The applicant, Nitya Nand Singh ~~etc.~~
S/O Late Uday Bhan Singh Sub Post Master, Post
Office Aunrihar, District Ghazipur, has filed
this application for issuing a direction to
the respondents to appoint him on any Class III
post on compassionate ground as his father had
died in harness on 23.8.1989.

3. Immediately after the death of his
father, the applicant submitted the representation
to the concerned Authority for his appointment.
The representation filed by him, however, was
rejected by order dated 29.8.1991 on the ground
that the condition of the family was not considered
to be indigent. The applicant claims to have
made several representations thereafter also, but
to no avail. Hence, this case for issuing a
direction to the respondents to appoint the
applicant.

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4. The cause of action arose as far as back as in 1991. This application however, has been filed much after the expiry of the period of limitation. This application thus, is *prima facie* barred by limitation, hence, cannot be entertained.

5. It is stated that the representations filed by the applicant ~~was also~~ by his mother for reconsideration of the matter on the ground stated in their representations are still pending before the respondents. Although the claim of the applicant is barred by limitation, yet the applicant is entitled to a reply to the application, representations filed by him. Hence, the respondents are directed to dispose of the representations filed by the applicant with reasoned and speaking order within 3 months from the date of service of this order. In ^{will} doing so, the respondents do well if they make necessary inquiry into the indigent condition as claimed by the applicant in his representations. This will however, not give fresh cause of action for filing an application for the same relief.



Member-J

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